

Land for Development Projects

7601. SHRI R. DHANUSKODI ATHITHAN: Will the PRIME MINISTER be pleased to state:

(a) whether States are forced to acquire vast areas of land for irrigation projects and other public works spending huge amount towards compensation of land;

(b) if so, the details thereof, Statewise;

(c) whether the union Government propose to fix a ceiling on the rates of compensation by suitably amending the Land Acquisition Act, 1984; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b). Irrigation projects and other public works are generally planned, investigated, formulated and executed by the State themselves as per inter-se priorities. The State Governments acquire minimum land for implementation of such projects and pay compensation for the aquired land as per provision of the Land Acquisition Act, 1984.

(c) and (d). There is at present no proposal to fix a ceiling on the rates of compensation by amending the Land Acquisition Act, 1984 since the Act was comprehensively amended only recently in 1984 inter- alia with a view to serve the interests of the community in harmony with the rights of the individuals. The provisions of the amended Act provide for payment of compensation on a more realistic and just basis to the land owners whose lands are aquired.

Export of Coir Goods

7602. SHRI THAYILJOHANNALOSE: Will the PRIME MINISTER be pleased to state:

(a) the quantity of coir goods exported during each of the last three years; and

(b) the quantity proposed to be exported during 1992?

THE MINISTER OF STATE OF THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) The quantity of coir goods exported during each of the last three years, is as follows:

<i>Year</i>	<i>Quantity</i>
<i>April-March</i>	<i>Tonnes</i>
1988-89	24979
1989-90	27458
1990-91	27926
1991-92	27556

* (Provisional upto end of February, 1992)

(b) As per the VIII plan proposals of Coir Board, Export target projected (Provisionally) for the year 1992-93 is 32970 tonnes.

Implementation of Supreme Court Orders on Labour-Laws

7603. SHRI SHYAM BIHARI MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether the judgement given by the Supreme Court in the matter of interpretation of labour-laws are applicable from the date of Court's pronouncements to the employees of Central public sector organisations automatically as in the case of private sector organisations;

(b) if not, the reasons therefor; and

(c) the steps taken/proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The date from which the court's pronouncement takes effect is a matter which may be specified by the court in its judgement or, in the absence of such indication, may be inferred from it. This is as whether the judgement involves interpretation of Labour Laws or any other law or workmen of the Central Public Sector Organisations or Private Sector Organisations

(c) Does not arise.

**Memorandum of Understanding (MOU)
on Science**

7604. SHRI PRATAPRAO B. BHONSALE: Will the PRIME MINISTER be pleased to state:

(a) whether India had signed any MOU on Science with China;

(b) if so, the details thereof; and

(c) the follow-up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Sir, an agreement of Cooperation of Science and Technology between India and China was signed on December 22, 1988.

(b) This agreement provides for:

- Cooperation through exchange of scientists, research workers and scholars;

- exchange of Scientific and technical information and documentation;

- organisation of bilateral scientific and technical seminars/courses;

- formulation and implementation of joint research programmes; and

- establishment of a joint committee on scientific and technical cooperation, to plan, coordinate and monitor bilateral cooperation.

(c) Two meetings of the India-China Sub Committee on Cooperation in Science and Technology (as the joint committee is called) have been held, broad areas of bilateral interest have been identified, exploratory visits of scientific delegations have taken place to concretise themes for collaborative interaction, and some study visits have taken place in other areas of potential interest.

12.04 hrs.

[English]

RE. ADJOURNMENT MOTION

MR. SPEAKER: There is one more thing on this point so that there should not be any misunderstanding, or the hon. Members may not ask as to what has happened to the notices given by them. I have received the notices for suspending the question Hour, Adjournment Motion and privilege Motion also, three kinds of motions.

As far as the adjournment Motion notices are concerned— I am just saying this thing on the floor of the House so that it may not be necessary every now and then to repeat what I am saying now— Rules 56, 57, 58 and other rules are applicable. Rule 56 is very relevant and I am reading Rule 58 (v).

Rule 58 (v) says, and I quote:

"The motion shall not revive discussion on a matter which has been discussed in the same session."

It is one thing. We are not going to discuss it. There is one more thing which I will bring to your notice.